

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 13**  
**CP. No. 36/241-242/PB/2023**

**IN THE MATTER OF:**

Satwant Singh ... Applicant/Petitioner  
Vs  
CJ International Hotels Ltd. and ors. ... Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 04.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Ms. Pooja Mehra Saigal, Ms Kaveri Rawal, Mr. Jatin  
Dua, Advs.  
For Respondent : Mr. Shiv Sapra, Mr. Vishal Singh, Advs. for R-1 & 2  
Mr. Vandana Kothari, Ms. Aishwarya Bhatia, Advs.

**ORDER**

In this case, no notice was issued as the parties agreed to mediation as per the order dated 02.06.2022. Accordingly, the matter was referred for mediation proceedings.

It appears that the mediation has not resolved the issue, hence, Ld. Counsels for both sides state that the matter should be taken up on merit.

In view of the above, notice of the petition be issued to the parties concerned. Ld. Counsel for the respondent is directed to file a reply, on or before 29.08.2024 with serving an advance copy to the petitioner's counsel.

Rejoinder, if any, be filed by the petitioner on or before 12.09.2024.

List the matter again **on 19.09.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

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**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**